

MOST IMMEDIATENo. 583 /Gaz.-1/VI.E.2(a)/2010

From:

The Registrar General
High Court of Delhi
New Delhi.

To

The District Judge-I and Sessions Judge,
Tis Hazari Courts,
Delhi.

New Delhi, dated, the 24th February, 2009.

Sub: Conferment of powers upon Mr. Gulshan Kumar, officer of Delhi Higher Judicial Service, of Special Court to try cases pertaining to offences referred to in Section 135 to 139 of the Electricity Act, 2003.

Sir,

I am directed to forward herewith a copy of Notification No. F.11(29)/2002/Power/235 dated 02.02.2010, received from the Secretary(Power), Govt. of NCT of Delhi, Department of Power, Delhi on the above subject with the request to deliver a copy of the same to the officer concerned.

Yours faithfully,



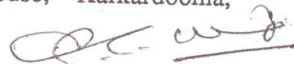
(R.GOPALAN)
DEPUTY REGISTRAR(GAZ.)
for REGISTRAR GENERAL.

OFFICE OF THE DISTRICT JUDGE-1 & SESSIONS JUDGE: DELHI

No. 15784-803 Electricity/Power/10 Dated, Delhi 24 FEB 2010

Copy forwarded for information and necessary action to:-

- 1 The District Judge II to IX, Tis Hazari, Patiala House, Karkardooma, Rohini and Dwarka Courts.
- 2 The Officer Concerned.
- 3 The Administrative Civil Judge, (Central), Delhi.
- 4 The Superintendent/Incharge, Filing Section, Tis Hazari Courts, Delhi.
- 5 The Incharge Facilitation Center, Tis Hazari Courts.
- 6 The Reader to Ld. District Judge-1 & Sessions Judge, Delhi.
- 7 The Website Committee, (Hindi & English) Tis Hazari Courts, Delhi.
- 8 The Secretary, Bar Association, Tis Hazari, Patiala House, Karkardooma, Dwarka and Rohini Court.


(Jeet Kumar Vald)

Superintendent (Judicial)

District Judge -I & Sessions Judge's Office : Delhi

